

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date: 20.02.2024

**Misc. Application No. 1670 of 2023
And
Misc. Application No. 1671 of 2023
And
Appeal No. 124 of 2024**

Mrs. Anu Wadhawan Appellant

Versus

Securities & Exchange Board of India ... Respondent

**With
Misc. Application No. 1672 of 2023
And
Misc. Application No. 1673 of 2023
And
Appeal No. 125 of 2024**

Mrs. Malti Wadhawan Appellant

Versus

Securities & Exchange Board of India ... Respondent

Mrs. Arti Raghavan, Advocate with Mr. Valentine Mascarenhas,
Advocate i/b. SDS Advocates for the Appellants.

Ms. Nidhi Singh, Advocate with Ms. Deepti Mohan, Mr. Nishin
Shrikhande, Ms. Komal Shah, Mr. Harish Ballani, Ms. Hubab
Sayyed, Ms. Nidhi Faganiya, Advocates i/b Vidhii Partners for the
Respondent.

ORDER :

1. There is a delay in the filing of the appeal. For the reasons stated in the application, the delay is condoned.
2. Respondent is allowed three weeks' time to file a reply. Rejoinder to be filed within three weeks thereafter. List on April 24, 2024.
3. Appellants are directed to deposit Rs. 25 lakh each within four weeks from today. If the amount is deposited, no further recovery proceedings to be initiated against the appellant.

Ms. Meera Swarup
Technical Member

20.02.2024
PTM